

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
NANO MINPRO PRIVATE LIMITED OPERATING IN AGRI PRODUCTS
AT Unit 2, Swastik Motors, Near Shiv Prabha Building, Asalpha Ghatkopar Link
Road, Ghatkopar West Mumbai MH - 400084 IN

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	NANO MINPRO PRIVATE LIMITED CIN: U74999MH2006PTC164025
2.	Address of the registered office	Unit 2, Swastik Motors, Near Shiv Prabha Building, Asalpha Ghatkopar Link Road, Ghatkopar West Mumbai MH - 400084 IN
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Details can be obtained by sending email at: ibc.nanominpro@gmail.com
5.	Installed capacity of main products/ services	Details can be obtained by sending email at: ibc.nanominpro@gmail.com
6.	Quantity and value of main products/ services sold in last financial year	Details can be obtained by sending email at: ibc.nanominpro@gmail.com
7.	Number of employees/ workmen	0 employees /workmen
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be obtained by sending email at: ibc.nanominpro@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be obtained by sending email at: ibc.nanominpro@gmail.com
10.	Last date for receipt of expression of interest	08-07-2023
11.	Date of issue of provisional list of prospective resolution applicants	18-07-2023

12.	Last date for submission of objections to provisional list	23-07-2023
13.	Process email id to submit EOI	ibc.nanominpro@gmail.com



Navin Khandelwal

Mr. Navin Khandelwal
(IP Registration No.: IBBI/IIA-001/IP-P00703/2017-2018/11301)

AFA Valid till 27-11-2023

Address: 206, Navneet Plaza, Greater Kailash Road, Indore 452001

Process Specific Email ID: ibc.nanominpro@gmail.com

Registered email ID with IBBI: navink25@yahoo.com

Date: 23-06-2023

Place: Indore

LOST AND FOUND

Notice is hereby given that my client, Ashutosh Jami, has lost property documents, including a chain of agreements dated the following:
 1) October 7, 1987 (between Shriji Radhakrishnan and Mrs. Mangammal Radhakrishnan and Shri S. Sanghvi and Bhavna Shrinish Sanghvi)
 2) February 25, 2008 (between Shri S. Sanghvi and Bhavna Shrinish Sanghvi and Shobha Janak Praaner)
 3) March 18, 2010 (between Shobha Janak Praaner, Kallishben C. Bhatt, and Umesh R. Jami)
 Said property is located at A. 1, Malad (West) Co-operative Housing Society Ltd., (M/S) (Flat No. Mumbai-400064, and is free from all encumbrances, charges, disputes, claims, liens, or mortgages of any nature whatsoever. Registration No. BOM/HSG/5625, Lodt Report No. 36080-2023 in Malad police station, Mumbai, dated April 29, 2023. If found, kindly inform Adv. Divya Nair (Bombay High Court) at the below contact address.
For and on behalf of Ashutosh U. Jami
 Sd/-
 Adv. Divya Nair
 (Bombay High Court)
 Address: Gale No. 3, Jyoti Industrial Estate, Thane West, 400601, Contact : +91 9876373398

ACTIVE TIMES

PUBLIC NOTICE

This is for notice of the general public that a political party is proposed to be registered by the name of "MAHAJANTA PARIVARTAN PARTY". The office of the Party is located at Salunke Wasti, Taluka-Haveli, Kolwadi, Pune, Maharashtra-412207. This party has submitted application to the Election Commission of India, New Delhi for its registration as Political Party under Section 29A of the Representation of People Act, 1951 - Name / address of the office bearers of the party 20 below:-
President : Trimabak Narayan Kamble S/o-Narayan Kamble R/o -Sante Manjare Vasti, Sante VIII-Sashte, Tehsil- Haveli, Distt-Pune, Maharashtra-412207
General Secretary: Sanjay Prabhhu Handgar S/o Prabhhu Handgar R/o-130, Handgarbasti, Ganbanahandgarvarak R/ Vasti Gram (Inch) New Delhi- Haveli Distt-Pune, Maharashtra-412215
Treasurer: Sonali Trimabak Kamble W/o Trimabak Kamble R/o Salunke Wasti, Kolwadi, Tal.Haveli, Distt-Pune, Maharashtra-412207
 If anyone has any objection to the registration of "MAHAJANTA PARIVARTAN PARTY" they may send their objection with reasons thereof, to the Secretary (Political Party), Election Commission of India, Nirvachan Sadan, Ashoka Road, New Delhi-110001 within 30 days of the publication of this notice.

PUBLIC NOTICE

Notice is hereby given that my client Mr. Girish Bhanjibhai Mandaliya is the absolute sole owner and well possessed of a residential premises bearing Room No. C-6 on Ground Floor, in Gori (1) Abhinandan C.H.S. Ltd., Plot No. 40, Road No. RSC-20, Gori-1, Borivali (West), Mumbai - 400 091 (hereinafter referred to as the "said Room"). Whereas an original Allotment Letter issued by the MHADA, Mumbai Board in favour of Shri Jayesh Anantirani Dani (the original allottee) in respect of the said Room has been lost/misplaced and the same has been reported online to the Mumbai Police, Borivali Police Station bearing Lodt Report No. 52624-2023 on dated 22/06/2023. All persons, Banks, Financial Institutions having any claim against into or upon the said Room or any part thereof by way of inheritance, possession, sale, lease, tenancy, mortgage, charge, gift, trust, loan or otherwise whatsoever, or if found the original Allotment Letter (mentioned above), are hereby required to make the same known in writing with evidential proof to the undersigned address given below within a period of 14 (Fourteen) days from the date hereof, failing which it shall be presumed that there are no claims whatsoever and/or claims, if any, shall be deemed to be waived.
 Dated this 23rd day of June, 2023 Sd/-
Vandana Thakkar
 Advocate High Court
 83, Father Peter Pereira Marg,
 Village Ward, Kuria (W), Mumbai-70.

Corrigendum

The advertisement has been published in ACTIVE TIMES (ENGLISH) in it's Saturday issue dated 17/06/2023. In said advertisement of deemed conveyance of Gokul Housing Society Limited, the date of hearing is wrongly published as 04/07/2023. It should be read as the hearing will be held on 03/07/2023. All other content except above, in the said advertisement is unchanged.

PUBLIC NOTICE

Notice is hereby given that My Client Smt. Sushila Devi Sharma intends to sell and transfer her Flat No.202, H Wing, 2 Floor, Mahalaksmi Tower, New D. N. CHS Union Ltd., New D. N. Nagar, Andheri (West), Mumbai-400053, Admeasuring 640 Sq.ft. Carpet area along with podium parking under Share Certificate No. 424 Bearing Share No. 4321 To 4240 Of New D. N. Nagar Co-operative housing societies Union Ltd.
 My client is hereby inviting the claim against the said Flat and shares of Smt. Sushila Devi Sharma, if Any Person, Firm, Society, Company, Corporation Or any body Corporate has any claim or lien against the said Flat and shares of Smt. Sushila Devi Sharma may file such claims or objections with documents, if any, within 15 Days from the date of this Notice with documentary Proofs and Legal Claims to **Mr. M. A. Kazi, Advocate**, 308/3, Shradha, B Wing, Silva Pakhadi Lane, Versova, Andheri (West), Mumbai-400 061.
 If No Claims or objections as are received within stipulated period, my client shall, at Future date, treat any such claims, objections and /or rights having been waived, forfeited and/or Annulled.
ADVOCATE, HIGH COURT
 Place: Mumbai Date: 23/06/2023

PUBLIC NOTICE

Notice is hereby given to the public at large on behalf of my client Mr. Vikas Ganesh Phatak, that I am investigating the title in respect of Flat No. 10, on 2nd Floor, area admeasuring 440 sq. ft. Carpet Area in building known as "Laxman Smruti Apartment in the society known as Laxman Smruti CHSL, constructed on land bearing Survey No. 76 (New) Survey No. 11 (Old), Hissa No. 11/A situated at Village Mulgoan, Vasai (W), Taluka - Vasai, District - Palghar. My clients state that following document pertaining to the said Flat is not in his possession in original as same has been lost and misplaced for which my client had also lodge police complaint with the concerned police station i.e. Mira-Bhayandur, Vasai-Virar Police on 20.06.2023.
 Original registered Agreement for Sale dated 20.11.1987 (reg. No. VSI-1-P1689-1987) executed between M/s. Vikas and (Promoter/Builder) and Mr. Vikas Ganesh Phatak (The Purchasers). Any person having claim, right, title or interest of any nature whatsoever by way of sale, gift, inheritance, exchange, mortgage, charge, lien, trust, possession, easement, attachment or otherwise for lost of aforesaid agreement however should intimate to their objections, if any in writing within 7 (seven) days from the publication of this notice to Adv. Anushka R. Vanmali failing which, the claim of the such person/s, if any, will be deemed to have been waived and/or abandoned for all intents and purpose.
ADV. ANUSHKA R. VANMALI
 Advocate High Court
 A/07, 2nd floor, Gwen Queen Apartment, Above Hotel Rasoi, Vasai Road (W)-401202
 Place: Vasai Date: 23.06.2023

PUBLIC NOTICE

TAKE NOTICE THAT my client MR. MUFADDAL INAYAT CULCUTTAWALA intending to sell his Flat No. 610, 6th Floor, B wing, Monarch Co-operative Housing Society Ltd., situated at 39 Champi Bhimji Road, Mazgaon, Mumbai 400010, admeasuring 585 Sq. feet (Carpet Area) also described in the Schedule hereto below free from all encumbrances. Any person having any claim or right in respect of the said Flat No. 610, B wing, by way of inheritance, share, sale, mortgage, lease, lien, license, gift, possession or encumbrance however or otherwise is hereby requested to intimate to the undersigned within 15 days from the date of publication of this notice of his claim, if any, with all supporting documents failing which the said flat premises will be transferred without reference to such claim and the claims, if any, of such person shall be treated as waived and not binding my client.
THE SCHEDULE ABOVE REFERRED TO:
 Flat No. 610, 6th Floor, B wing, Monarch Co-operative Housing Society Ltd., situated at 39 Champi Bhimji Road, Mazgaon, Mumbai 400010, admeasuring 585 Sq. feet (Carpet Area) along with five fully paid up shares of the said Society of the face value of Rs. 50/- (Rupees Fifty Only) each bearing distinctive Nos. 296 to 300 (both inclusive) under share certificate No. 60. The Property bearing C.S. No.449, Mazgaon Division.
 Dated this 23rd day of June 2023.
 Advocates for
MR. MUFADDAL INAYAT CULCUTTAWALA
 Asadal Mazgaonwala, M/s. Makker & Co. Shop No. 7B, Shamji Morarij Bldg, Champsi Bhimji Road, Mazgaon, Mumbai - 400 010.

PUBLIC NOTICE

Original registered Agreement for Sale dated 20.11.1987 (reg. No. VSI-1-P1689-1987) executed between M/s. Vikas and (Promoter/Builder) and Mr. Vikas Ganesh Phatak (The Purchasers). Any person having claim, right, title or interest of any nature whatsoever by way of sale, gift, inheritance, exchange, mortgage, charge, lien, trust, possession, easement, attachment or otherwise for lost of aforesaid agreement however should intimate to their objections, if any in writing within 7 (seven) days from the publication of this notice to Adv. Anushka R. Vanmali failing which, the claim of the such person/s, if any, will be deemed to have been waived and/or abandoned for all intents and purpose.
ADV. ANUSHKA R. VANMALI
 Advocate High Court
 A/07, 2nd floor, Gwen Queen Apartment, Above Hotel Rasoi, Vasai Road (W)-401202
 Place: Vasai Date: 23.06.2023

PUBLIC NOTICE

Notice is hereby given SMT. BHARTI SITARAM KADAM wife and two sons in the name of MR. AMEY SITARAM KADAM AND AMOL SITARAM KADAM all legal heirs in the name of LATE SHRI SITARAM TUKARAM KADAM a member of the DEEPEEN Co-op. Hsg. Soc., Gandhi Nagar, Malad, Dombivali (E), Thane - 421 201 and holding Flat No. 2 in building of the Society, has reported to the Society that the Original Share Certificate bearing No. 2 for 5 (Five) Shares Rs. 50/- (Fifty) each of the bearing Nos. From 6 to 10, has been lost / misplaced and an application has been made for duplicate Share Certificate.
 The Society hereby invites claims and objections from claimants/ objector or objectors for issuance of duplicate Share Certificate within the period of 14 (fourteen) days from the publication of this notice, with copies of such documents and other proofs in support of his/her/their claims/objections for issuance of duplicate Share Certificate to the Secretary of DEEPEEN Co-op. Hsg. Soc., at if no claims/objections are received within the period prescribed above the Society shall be free to issue duplicate Share Certificate in such manner as is provided by the Society shall be dealt with in the manner provided under the by-laws of the society. A copy of the registered by-laws of the Society, is available for inspection by the claimants/objectors, with the Secretary of the Society between 10.00 AM to 4.00 PM on working days from the date of the publication of the notice till the date of expiry of its period.
 For and behalf of
 "DEEPEEN" Co-op. Housing. Society Ltd.,
 Sd/-
 Date: 21/06/2023 (Secretary)

PUBLIC NOTICE

Notice is hereby given to the Public at large that Mr. Mewaprasad Handas Singh was the absolute sole owner, well possessed of and sufficiently entitled to a residential premises bearing Flat No. 203, admeasuring 225 sq. ft. carpet up area on 2nd Floor in the Building No. 149, Andheri (West) Shiv Nagar C.H.S. Ltd., situated at Survey No. 106 & 106A, C.T.S. No. 195pt of Village Andheri, N. D. Nagar, N. Dutta Marg, Andheri (West), Mumbai - 400 053, including Five (5) fully paid up shares bearing Shares No. 1346 to 1350 of Rs. 50/- each (both inclusive) under Share Certificate No. 270. The aforesaid Flat with the aforesaid shares are hereinafter collectively referred to as the "said Premises". Whereas the said Mr. Mewaprasad Handas Singh, died intestate at Varanasi, Uttar Pradesh on dated 17/04/2022, leaving behind him 1) Smt. Geeta Mewaprasad Singh (Wife), 2) Mr. Sandeep Mewaprasad Singh (Son), & 3) Mr. Sanjivkumar Mewaprasad Singh (Son) as his only legal heirs according to the Hindu Succession Act, 1956, in respect of the said Premises. And whereas Smt. Geeta Mewaprasad Singh & Mr. Sandeep Mewaprasad Singh have released all their right, title and interest vide registered Release Deed, dated 10-10-2022 bearing Doc. No. BDR4-10441-2022, in favour of Mr. Sanjivkumar Mewaprasad Singh, making him the absolute sole owner thereof in respect of the said Premises. AND WHEREAS now Mr. Sanjivkumar Mewaprasad Singh is the absolute sole owner, well possessed of and sufficiently entitled to the said Premises and intends to transfer the said Premises in his name. All persons, Banks, Financial Institution having any claim or objection against into or upon the said Premises or any part thereof by way of inheritance, possession, sale, exchange, lease, tenancy, mortgage, charge, gift, trust, loan or otherwise whatsoever nature are hereby required to make the same known in writing with proof to the undersigned address given below within a period of 14 (fourteen) days from the date hereof, failing which it shall be presumed that there are no claims whatsoever and/or claims, if any, shall be deemed to be waived.
 Dated this 23rd day of June, 2023 Sd/-
Vandana Thakkar
 Advocate High Court
 83, Father Peter Pereira Marg,
 Village Ward, Kuria (W), Mumbai-70.

CHANGE OF NAME

I, Ms. Aarna Saigal R/o Flat No. 401, Plot No. 150, Sita Niwas CHSL, 14th Road, Chembur Mumbai - 400 071, have changed my name to Ms. Arna Saigal Vide Gazette No. M-2357206, Dated : June 08 - 14, 2023 for all purposes & all legal formalities of change of name is done by me. I, state that Ms. Aarna Saigal & Ms. Arna Saigal is the name of one and the same person & that is myself.

NOTICE FOR GENERAL PUBLIC CALL FOR CLAIMS

In reference to the property known as Usha Villa, situated at Jai-Hind Co-operative Housing Society Ltd., N. S. Road, 12A, Juhu Ville Parle Development Scheme, Juhu, Mumbai 400049, notice is hereby given to the general public. Shri. Hari Ashram a Public Trust registered under Public Trust No. BRD A-2543-Vadodara, claims lawful ownership of the constructed area measuring 161.59 Sq Mtrs on the 2nd Floor and 92.89 Sq. Mtrs on the 3rd Floor of the aforementioned property.
 All individuals or entities who have any claim, right, title, or interest in the said property and/or the aforementioned original Share Certificate are hereby requested to come forward and notify the undersigned within 15 days from the date of this notice. Please provide all relevant documentation and evidence supporting your claim.
 If no objections or valid claims are received within the specified time frame, it will be presumed that there are no legitimate claimants to the said property. Consequently, Shri. Hari Ashram will proceed with the necessary legal formalities to obtain a duplicate share certificate for the said property.
Sd/- ADVOCATE SATYADEV D. JOSHI
 102 BG Fort Chambers, B-Block, 1st Floor, Homi-Mody Cross Lane 2, Forth, Mumbai-400001 and Shop No. 2, Govind Nijar CHS Ltd., Opp. Sunder Nagar, S. V. Road, Malad (West), Mumbai-400064
 Place: Mumbai Date: 23/06/2023

PUBLIC NOTICE

All Concerned having interest
 This is to inform/ notice you that my Client **SHRI. SUDHAKAR VASANT SAMEL** has been lost/ misplaced Share Certificate No.16, (5 Shares) bearing Distinctive Nos.76 to 80 in respect of the Flat No. 60A, 6th Floor, Sangarkand Co-Operative Housing Society Ltd., Prathamesh Complex, Veera Desai Road, Andheri (W), Mumbai - 400053, and same is not traceable inspite of their diligent search. That the above said share certificates stands in the name of **SHRI. SUDHAKAR VASANT SAMEL** (my clients).
 If any person/s, bank, society or company and also any close relatives / legal heirs have claim, to submit your claim, right, objection if any in respect of the said property/ lost Share Certificate at my below address, failing which, any claims/ shall be considered as waived off/ abandoned/ given up or surrendered.
Date:- 23/06/2023
Sd/-
Adv. Ravindra K. Babar
 Add: 13, Gourtaj Building, 221, Dr. B. A. Road, Hindmatia (E), Mumbai 400 014
 Cell: 9821161302

PUBLIC NOTICE

Original registered Agreement for Sale dated 20.11.1987 (reg. No. VSI-1-P1689-1987) executed between M/s. Vikas and (Promoter/Builder) and Mr. Vikas Ganesh Phatak (The Purchasers). Any person having claim, right, title or interest of any nature whatsoever by way of sale, gift, inheritance, exchange, mortgage, charge, lien, trust, possession, easement, attachment or otherwise for lost of aforesaid agreement however should intimate to their objections, if any in writing within 7 (seven) days from the publication of this notice to Adv. Anushka R. Vanmali failing which, the claim of the such person/s, if any, will be deemed to have been waived and/or abandoned for all intents and purpose.
ADV. ANUSHKA R. VANMALI
 Advocate High Court
 A/07, 2nd floor, Gwen Queen Apartment, Above Hotel Rasoi, Vasai Road (W)-401202
 Place: Vasai Date: 23.06.2023

MUMBAI MANTRI GRAM SADAK YOJANA - II (MMGSY - II) e-Procurement Notice

TENDER Notice No. 22 /0233-24/ dt. 21/06/2023 3rd Call
 The Superintending Engineer, PMGSY, Konkarn Region, Thane on behalf of Government of Maharashtra invites the bids on percentage rate basis in electronic tendering system for construction of road under Mukhya Mantri Gram Sadak Yojana - II in the district of Sindhadurg for SIN DPC(II)-01, 06 & 07 & SIN SAT(II) 02 to 04 & SIN NAB(II) 01 total 8 packages for 81.025 km length with Construction cost Rs. 5512.93 Lacs & cost of maintenance Rs. 459.82 lacs towards their maintenance for five years from the eligible contractors registered with Govt. of Maharashtra, in "Public works department / Rural Development Department in appropriate class.
Date of release of invitation for Bids through e-procurement: 23/06/2023 13.00 Hours.
Availability of Bid Documents and mode of submission: The bid document is available online and should be submitted online in <https://mahatenders.gov.in>. The bidder would be required to register in the web-site which is free of cost. For submission of the bids, the bidder is required to have a valid Digital Signature Certificate (DSC) from one of the authorized Certifying Authorities.
Last Date / Time for receipt of bids through e-procurement: 30/06/2023 upto 17.30 hours.
 For further details please log on to <https://mahatenders.gov.in>

SECTION I PRESS NOTICE

NOTICE NO. 23 /2023-2024 3rd Call dt. 21/06/2023
 The Superintending Engineer, PMGSY, Kolan Region, Thane on behalf of Government of Maharashtra invites the item rate bids in electronic tendering system for Improvement of road under Mukhya Mantri Gram Sadak Yojana in the district of Sindhadurg for 01 number of packages (Total 01 works) ADB-SIN(II)-05 with length= 11.39 km, including their maintenance for five years from the eligible contractors registered with Govt. of Maharashtra, in "Public works department/ Rural Development Department or Non registered contractors.
Date of release of invitation for Bids through e-procurement: 21/06/2023 15.00 Hours
Availability of Bid Documents and mode of submission: The bid document is available online and should be submitted online in <https://mahatenders.gov.in>. The bidder would be required to register in the web site which is free of cost. For submission of the bids, the bidder is required to have a valid Digital Signature Certificate (DSC) from one of the authorized Certifying Authorities.
Last Date/ Time for receipt of bids through e-procurement: 30 JUN 2023 upto 17.30 hours.
 For further details please log on to <https://mahatenders.gov.in>

SECTION I PRESS NOTICE

NOTICE NO. 23 /2023-2024 3rd Call dt. 21/06/2023
 The Superintending Engineer, PMGSY, Kolan Region, Thane on behalf of Government of Maharashtra invites the item rate bids in electronic tendering system for Improvement of road under Mukhya Mantri Gram Sadak Yojana in the district of Sindhadurg for 01 number of packages (Total 01 works) ADB-SIN(II)-05 with length= 11.39 km, including their maintenance for five years from the eligible contractors registered with Govt. of Maharashtra, in "Public works department/ Rural Development Department or Non registered contractors.
Date of release of invitation for Bids through e-procurement: 21/06/2023 15.00 Hours
Availability of Bid Documents and mode of submission: The bid document is available online and should be submitted online in <https://mahatenders.gov.in>. The bidder would be required to register in the web site which is free of cost. For submission of the bids, the bidder is required to have a valid Digital Signature Certificate (DSC) from one of the authorized Certifying Authorities.
Last Date/ Time for receipt of bids through e-procurement: 30 JUN 2023 upto 17.30 hours.
 For further details please log on to <https://mahatenders.gov.in>

Public Notice in Form XIII of MOFA (Rule 11(9) (e)) District Deputy Registrar, Co-operative Societies, Thane & Office of the Competent Authority

Under Section 5A of the Maharashtra Ownership Flats Act, 1963.
First floor, Gavdevi Bhai Mandai, Near Gavdevi maidan, Gokhale Road, Thane (W) 400 602. E-mail - ddr.thane@gmail.com Tel - 022 2533 1486
No.DDR/TNA/ Deemed Conveyance/Notice/2773/2023 Date : 21/06/2023
Application u/ 11 of Maharashtra Ownership Flats (Regulation of the Promotion of construction, Sale, Management and Transfer) Act, 1963
Application No. 351 of 2023
Applicant - Surya Sदान Premises Co-op. Housing Society Limited
 Address : - Tikka No.CTS No. 22, Mouje Naupada, (Thane City), Ram Maruti Road, Naupada, Thane (W), Tal. & Dist. Thane.
Opponents - : M/s. Wagad Construction Pvt. Ltd. Through its Partner Shri. Rasik Dhangra Nisar, Ground Floor, Rammaruti Road, Naupada, Thane West - 400602. Take the notice that as per below details those, whose interests have been vested in the said property may submit their say at the time of hearing at the venue mentioned above. Failure to submit any say shall be presumed that nobody has any objection in this regard and further action will be taken accordingly. The hearing in the above case has been fixed on **04/07/2023 at 12:30 p.m.**
Description of the Property : Mouje Naupada, Tal. Thane, Dist. Thane.

City Survey No.	Tikka No.	Plot No.	Area
22	23	-	289.22 Sq. mtrs Out of 500 Sq. mtrs

Sd/-
(Dr. Kishor Mande)
 District Deputy Registrar,
 Co-operative Societies, Thane,
 & Competent Authority,
 U/ 5A of the MOFA, 1963.

PUBLIC NOTICE

LOSS OF AGREEMENT
 Notice is hereby given that **KALPESH PRASAD PILLAR** has lost/misplaced the under noted agreement of his Flat No. 201 on 2nd Floor in the building no. 3 E of the Society known as **Swagat Co-operative Housing Society Ltd.,** situated at Damodar Park, L.B.S. Marg, Ghatkopar (W), Mumbai - 400 086.
1.Original Deed dated June, 1988 executed between M/s. PARUL ENTERPRISES (BUILDER) as "ONE PART" and MR. ANTO JACOB (PURCHASER) as "OTHER PART".
 If any person has claim in, upon or against the aforesaid lost documents of Flat No. 201 of the abovementioned society by way of sale, mortgage, charge, lease, or license or claiming any right or interest for any reason or purpose of any nature, the same may be submitted in writing along with requisite proof within 14 (Fourteen) days from the date of the publication of this public notice to Advocate Krupa Sanghani, having address at Flat No.13, Jayshilpam, 22, Sanghani Estate, Garden Lane, Ghatkopar (West), Mumbai - 400 086, failing which the right of third parties or members of the Public will not be entertained by my client and considered as if there is no claim of any person of any nature against the said property.
Advocate Krupa Sanghani
 Place: Mumbai Date: 23-06-2023

PUBLIC NOTICE

Notice is hereby given to the Public at large that 1) Mrs. Jayshree M. Pawar, 2) Mrs. Sulochna N. Saghavi, 3) Mrs. Urmila W. Bhosale, 4) Mr. Anant W. Gaikwad and 5) Mr. Vijay W. Gaikwad, are the legal heirs of deceased Smt. Lakshmi W. Gaikwad and later on Mr. Vijay W. Gaikwad passed away on 30.12.2022, therefore remaining legal heirs agreed to sell the property as more particularly described in the schedule hereunder which is held by them.
 Any person or persons claiming any right, title, interest or claim in respect of the above mentioned property in any manner or otherwise is hereby called upon to notify their claim/s in writing to the undersigned at the address given herein below along with supporting documentary evidence within 15 days from the publication of this Notice, failing which all or any such claim/s shall be deemed to have been voluntarily waived or abandoned.
SCHEDULE
 All that piece and parcel of structure bearing Room No.3 alongwith open land, area admeasuring 26.53 sq. Mtrs., situated at Survey No.7 Hissa No.2 part C.T.S. No. 134 (Part) & 134/4 of Village Kurur, Taluka Borivali, Mumbai Suburban District, Municipal Ward No. PE-6628, Street No.21318, at Plot No.32 (part), Pushpa Park, Off Daftry Road, Mumbai-400097.
Sd/-
(Yogita V. Bandal)
 Advocate
 10, Dattani Apartment,
 Parekh Nagar, S.V. Road,
 Kandivali (W), Mumbai- 400067

PUBLIC NOTICE

Notice is hereby given that **MR. PRADEEP DATATRAY SURAVKAR** is Owner of Flat No. 107, A Wing, First Floor, Daya Sadaan Co. Op. Hsg. Society Ltd., situated at Navghar Road, Near Hanuman Mandir, Bhayandur (East), Tal. & Dist. Thane, however he has lost Original Agreement for Sale Dated 02/08/1985 Between Mr. Pradeep Dattatray Suravkar and M/s. Super Star Builder and Share Certificate No. 15, distinctive No. 71 to 75, of above Flat, and All persons having any claims against the above said Flat either by way of sale, mortgage of otherwise are required to make the same known in writing together with documentary evidence to the undersigned office at 3, Suparshwa Darshan, Venkatesh Park, Opp. M.T.N.L. Office, Bhayandur (West), Tal. & Dist. Thane-401 011 within 14 days from the date of this notice failing which, it shall be assumed that, no any person/s (s) has any claim, whatsoever, on the said Flat of which please take a note.
Adv. KENAT R. GAREA

PUBLIC NOTICE

Notice is hereby given that my client Mr. Muffaddal Inayat Culcuttawala intending to sell his Flat No. 610, 6th Floor, B wing, Monarch Co-operative Housing Society Ltd., situated at 39 Champi Bhimji Road, Mazgaon, Mumbai 400010, admeasuring 585 Sq. feet (Carpet Area) also described in the Schedule hereto below free from all encumbrances. Any person having any claim or right in respect of the said Flat No. 610, B wing, by way of inheritance, share, sale, mortgage, lease, lien, license, gift, possession or encumbrance however or otherwise is hereby requested to intimate to the undersigned within 15 days from the date of publication of this notice of his claim, if any, with all supporting documents failing which the said flat premises will be transferred without reference to such claim and the claims, if any, of such person shall be treated as waived and not binding my client.
THE SCHEDULE ABOVE REFERRED TO:
 Flat No. 610, 6th Floor, B wing, Monarch Co-operative Housing Society Ltd., situated at 39 Champi Bhimji Road, Mazgaon, Mumbai 400010, admeasuring 585 Sq. feet (Carpet Area) along with five fully paid up shares of the said Society of the face value of Rs. 50/- (Rupees Fifty Only) each bearing distinctive Nos. 296 to 300 (both inclusive) under share certificate No. 60. The Property bearing C.S. No.449, Mazgaon Division.
 Dated this 23rd day of June 2023.
 Advocates for
MR. MUFADDAL INAYAT CULCUTTAWALA
 Asadal Mazgaonwala, M/s. Makker & Co. Shop No. 7B, Shamji Morarij Bldg, Champsi Bhimji Road, Mazgaon, Mumbai - 400 010.

ASIAN PAINTS LIMITED

Registered Office: 6A, Shantinagar, Santacruz East, Mumbai, Maharashtra-400055.
NOTICE is hereby given that the certificate for the undermentioned securities of the Company has been lost/misplaced and the holder of the said securities/applicant has/have applied to the Company to issue duplicate certificate. Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate without further intimation.

Name of the holder	Kind of Securities and Face Value	No. of Securities	Distinctive Nos
Anmol Sekhri	Equity / 01	1080	11648861-11649940

Place: Mumbai
Date: 23-06-2023
Anmol Sekhri
 Name of holder/Applicant

NOTICE OF LOSS OF SHARES OF HINDUSTAN UNILEVER LIMITED

(Formerly Hindustan Lever Limited (HUL))
 Registered Office: Hindustan Unilever Limited, Unilever House, B.D Savant Marg, Chakala, Andheri (East), Mumbai - 400099
 Notice is hereby given that the following share certificates has/have been reported as lost/misplaced and Company intends to issue duplicate certificates in lieu thereof, in due course.
 Any person who has a valid claim on the said shares should lodge such claim with the Company at its Registered Office within 15 days hereof.

Name of the holder	Folio No.	No. of Shares (Re.1/- FV)	Certificate No.(s)	Distinctive Nos.
SANGEETA SUDHIRCHANDRA SHAH	HLL2957402	40 Paid Up: 10/-	2279778	185208593-185208632

(NEW NAME - SANGEETA ASHIT PARIKH)
Place : Mumbai
Date : 23/06/2023
DEV BAJPAI
 Company Secretary

PUBLIC NOTICE

Take notice that Flat No. 602, 6th Floor, ANUPAMA HEIGHTS, NEWANUPAMA KHAR CO-OPERATIVE HOUSING SOCIETY LTD., 14th Road, Khar - West, Mumbai - 400052 now owned and possessed by **Ms. Nisha Mihir Bhagwati** and the member of said Society. That previously the said residential Flat was owned by Nisha Mihir Bhagwati, Smt. Khadija Ismail Motiwala & Shri. Mihir Deepak Bhagwati as per Agreement dated 26/12/2009 with M/s. L. Nagpal Developers, and the same is Registered at Sub Registrar Andheri under No BDR-9/217/2010. Thereafter Smt. Khadija Ismail Motiwala died on 26/12/2014 after her death Ms. Nisha Mihir Bhagwati (Nee Nishreen I. Motiwala), & Ms. Munira Murtuza Kitab (Nee Munira Abbas I. Motiwala) are the only legal heirs. Thereafter Ms. Munira Murtuza Kitab, has released her undivided share in Flat in favour of Ms. Nisha Mihir Bhagwati as per Release Deed dated 01/12/2015 and the same is registered at Sub Registrar Andheri - 4 under No. BDR15/9798/2015 dated 01/12/2015.
 If any other legal heirs, persons/ have any claim like mortgage, lien, Sale, any right, gift etc. over the said Flat, can claim in writing with the undersigned office within the period of 15 days from Publication of this Notice. Afterwards no such a claim shall be entertained and further action shall complete which please note .
ADV. VANASHRI V. MALVANKAR
 2A, Vijayalaxmi C.H.S. Ltd.,
 Tiak Nagar, Dombivli (East)
 Mobile : 9890350384

INVITATION FOR EXPRESSION OF INTEREST FOR NANO MINPRO PRIVATE LIMITED OPERATING IN AGRICULTURE AT Unit 2, Swastik Motors, Near Shiv Prabha Building, Asapha Ghatkopar Link Road, Ghatkopar West Mumbai MH - 400084 IN

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debt holder along with PAN/ CHN/ LLP No.	NANO MINPRO PRIVATE LIMITED CIN: U74999MH2006PTC164025
2. Address of the registered office	Unit 2, Swastik Motors, Near Shiv Prabha Building, Asapha Ghatkopar Link Road, Ghatkopar West Mumbai MH - 400084 IN
3. URL of website	NA

